

(6)

CENTRAL ADMTNSTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2872/2001

New Delhi, this the 09th day of January, 2002.

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)

Shri Avinash Mishra
S/o Shri M.D. Mishra
R/o D-107, Pragati Vihar Hostel
Lodhi Road, New Delhi.

... Applicant

(By Advocate Shri A.K.Behera)

V E R S U S

Union of India through
the Secretary
Planning Commission
Yojna Bhawan
Sansad Marg
New Delhi-110001.

... Respondent

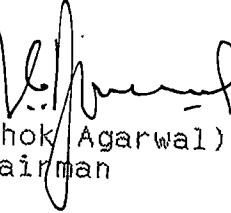
ORDER (ORAL)

Justice Ashok Agarwal:-

Shri A.K.Behera, the learned advocate appearing on behalf of the applicant, states that the relief claimed by the applicant in the OA has been granted by the respondent after notice of the OA was served upon him. In the circumstances, he seeks leave to withdraw the OA with liberty. Prayer made is granted.

The OA is disposed of accordingly. No costs.


(M.P.Singh)
Member (A)


(Ashok Agarwal)
Chairman

/sns/